

OFFICE OF THE DISTRICT & SESSIONS JUDGE, SOUTH DISTRICT  
SAKET COURTS, NEW DELHI.

28368-2839)

No...../C.A./South/Saket. New Delhi, Dated: 24/09/2022.....

(1)

URGENT NOTICE

Subject: Destruction of Unclaimed Certified Copies prepared upto 31<sup>st</sup> December 2021 & Applications for supply of certified copies (under objection ) for the period i.e. upto 31.12.2021.

All the Ld. Advocates, parties/litigants are requested to kindly contact Copy Agency functional Room No.4 & delivery counter, Ground floor, Saket District Courts, New Delhi on any working day (during working hours 10.30 Am to 1.30 PM & 2 PM to 3.30 PM) to collect the certified copies prepared till 31.12.2021 which are laying for delivery pursuant to application made up to 31th December, 2021. It is notified for information of all concerned that if the said certified copies are not collected up to 20<sup>th</sup> October 2022, the said unclaimed copies would be destroyed without any further notice and the amount deposited for such certified copies shall stand forfeited in view of "Rule 10 A added in chapter-V-B, Delhi High Courts rules & orders volume V published in the Delhi gazette on 01.09.2009". which explains " in case the attested copy is not collected within 120 days from the date of its preparation it will be destroyed & the amount deposited for such attested copy shall stand forfeited."

The Advocates/litigants are further requested to contact Branch-In-charge copying agency room NO.4, ground floor, District Court, Saket. On any working day to collect the applications made for supply of certified copies up to 31th December, 2021. Which are lying under objection. However, the said application if not collected for removal of objection 20<sup>th</sup> October, 2022 shall also be destroyed immediately/thereafter without any further notice and the amount so deposited for such applications shall also be stand forfeited. Details of such application/objections are available with the copying agency counter functional at ground floor, Saket Court for reference/record purpose.

This Notice is issued with the prior approval of Learned Principal District & Session Judge, South District, Saket Court, New Delhi.

District.

(Sandeep Yadav)  
Official In-charge,  
Copy Agency YADAV  
अतिरिक्त सत्र न्यायाधीश विशेष न्यायकिसा धीरु  
Saket District Courts Complex, New Delhi.  
कमरा नं. 504, Fifth Floor  
Floor No. 504, Fifth Floor  
न्यायलय परिसर  
Saket Court Complex  
नई दिल्ली-110017  
New Delhi-110017

Copy forwarded for information & necessary action to :-

1. PS to Ld. District & Sessions Judge (South), Saket Courts, New Delhi.
2. PS to Ld. District & Sessions Judges, Central & West (THC), East, North East & Shahdara (KKD), New Delhi (PHC), North West & North, (Rohini), South East (Saket), South West (Dwarka) with request to get the above notice displayed on the Notice Board and other conspicuous places of public notice in their respective District Court Complex.
3. The Secretary, Bar Association at Saket, Rohini, THC, PHC, Dwarka, KKD Courts, Delhi/New Delhi with request to have the above notice displayed at the Notice Board and other conspicuous places.
4. The AO(J)/Incharge, Care Taking Branch, Saket Court Complex, New Delhi to get the above notice displayed at Notice Board and other conspicuous places.
5. The Branch In-Charge/PRO, Facilitation Centre, Rohini Courts to display the above notice at Notice Board/prominent place of Facilitation Centre.
6. Website Committee of Delhi District Courts with the request to upload the above notice on Website please.
7. Concerned official R & I Branch for uploading on layers.

(Sandeep Yadav)  
Officer-in-Charge,  
Copy Agency, South District.  
Saket Courts Complex, New Delhi.  
Room No 504, Saket Court  
Complex  
Saket Court Complex  
New Delhi - 110017